

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH - COURT No. III

**Customs Appeal Nos. 41171 & 41172 of 2015  
Customs Appeal No. 41174 of 2015**

(Arising out of Order-in-Appeal C.Cus II No.216-219/2015 dated 27.02.2015 passed by Commissioner of Customs(Appeals-II), 60, Rajaji Salai, Custom House, Chennai-600 001)

**M/s. Reliance Communications  
Infrastructure Ltd.,**  
H-Block, Dhirubhai Ambani Knowledge City,  
Thane-Bellapur Road,  
Koparkhairane,  
Navi Mumbai-400 701.

**.... Appellant**

*VERSUS*

**The Commissioner of Customs**  
Office of the Commissioner of Customs,  
60, Rajaji Salai, Custom House,  
Chennai-600 001.

**... Respondent**

**APPEARANCE :**

None for the Appellant  
Ms. Anandalakshmi Ganeshram, Authorized Representative for the  
Respondent

**CORAM :**

**HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)  
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

**FINAL ORDER Nos.41377-41379/2024**

DATE OF HEARING : 28.10.2024  
DATE OF DECISION :28.10.2024

**Per: Mr. Vasa Seshagiri Rao**

None for the appellant, nor is there any request for adjournment. From the note sheet of last hearing date, notice was issued to the appellants and from the track consignment we find that the appellant has received the hearing notice but however there has been no representation. In view of the above, it seems that the appellants are not interested in pursuing these appeals. Accordingly, we dismiss the same for non-prosecution under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

sd/-

**(VASA SESHAGIRI RAO)**  
Member (Technical)

sd/-

**(P.DINESHA)**  
Member (Judicial)